

No. J-1(5)/2016- CPU
 Government of India
 Ministry of Consumer Affairs, Food & Public Distribution
 Department of Consumer Affairs

Krishi Bhawan, New Delhi
 The 3rd August, 2017

To

1. The Registrar General, Supreme Court of India,
2. The Registrar in the High Courts,
3. The Registrar, National Consumer Disputes Redressal Commission,
4. The Secretaries in the Central Ministries/Departments,
5. The Chief Secretaries in all the States/UTs.

Subject: Filling up of seven posts of Member (both judicial and non-judicial) in the National Consumer Disputes Redressal Commission (National Commission), New Delhi- CORRIGENDUM- reg.

Sir/Madam,

I am directed to refer to the vacancy circular of even number dated 19th July, 2017 on the subject mentioned above and to say that in para 6 of the note attached to the vacancy circular, it has been mentioned that the Member of the National Consumer Disputes Redressal Commission (NCDRC) shall hold office for a term of 3 years or up to the age of 70 years, whichever is earlier and shall be eligible for reappointment.

2. As per Section 184 (1) of the Finance Act, 2017 notified on 30th March, 2017, no Chairperson, Vice-Chairperson, Chairman, Vice-Chairman, President, Vice-President, Presiding Officer or Member shall hold office as such after he has attained such age as specified in the rules made by the Central Government which shall not exceed:-

- (a) in the case of Chairperson, Chairman or President, the age of seventy years;
- (b) in the case of Vice-Chairperson, Vice-Chairman, Vice-President, Presiding Officer or any other Member, the age of sixty-seven years:

2.1. Though in the Tribunal, Appellate Tribunal and other Authorities (Qualifications, Experience, and other conditions of service of Members) Rules, 2017, the upper age limit for a member of the National Commission has been indicated to be 70 years, the provision of the Finance Act, 2017 in this regard shall prevail. In view of the above position, para 6 of the note attached to the vacancy circular of even number dated 19th July, 2017 is modified to read as:-

“the Member of the NCDRC shall hold office for a term of 3 years or up to the age of 67 years, whichever is earlier and shall be eligible for reappointment”.

3. Further, para 5 of the vacancy circular is modified as under:

“In the case of serving Government officers and persons working in Central/State Government Undertakings, while forwarding the applications, the points at para 3.1(i), (ii) and (iii) of the attached note may be kept in mind. In case of retired officers, date of

superannuation and 'No Inquiry Certificate', will be necessary from the last employer. ACR dossiers with ACRs of last 5 years of officers found eligible for consideration after preliminary scrutiny, will also be called for. These may kindly be made available within two weeks where requested otherwise, it may not be possible to consider their applications."

4. Para 3.1 of the note attached to the vacancy circular dated 19th July, 2017 is modified as under:

"3.1 While forwarding the applications of serving officials, the following points may be kept in mind:


- (i) It should be ensured and stated that the applicant(s) is/are clear from vigilance angle. In case any penalty had been imposed in the past against any applicant under the relevant Service Rules, the details of the same may also be furnished.
- (ii) The Cadre Controlling Authority/ Registrar of the High Court/Supreme Court while forwarding the applications may clearly indicate (with dates) that the officer/applicant fulfills the eligibility criteria mentioned in para 4 of the note attached to the vacancy circular dated 19th July, 2017.
- (iii) Interested applicants may also send advance copies of their applications. Advance copies of the applications would be considered only if the actual applications are later received with all the above necessary requirements from the Cadre Controlling Authorities."

5. The following conditions are added as para 5A of the Note attached to the vacancy circular dated 19th July, 2017:-

"The persons selected for appointment will have to join within 30 days from the date of issue of appointment order, failing which selection will be liable to be cancelled and the candidate will be liable to be debarred for a period of three years."

6. In the case of those officers who have already given applications/sent advance copies after issue of vacancy circular dated 19.7.2017, the above provisions would be deemed to have been communicated to them and understood by them while submitting their applications and they may not require to submit fresh applications.

Yours faithfully,


(G.C. Rout)

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